

1

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

LIBRARY

No. O.A. 350/01691/2016

Date of order : 29.11.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SURAJIT BANERJEE & ORS.

VS.

UNION OF INDIA & ORS. (South Eastern Railway)

For the Applicants : Mr. P.C. Das, Counsel  
Ms. T. Maity, Counsel

For the Respondents : None

O R D E R (Oral)

Per Mr. Justice Vishnu Chandra Gupta, Judicial Member:

This is an application moved by the applicants, who are working as ACCAs and ACCMs for grant of overtime claiming similarly of their case with the applicants of O.A. No. 117 of 2008 decided by the Bombay Bench of this Tribunal.

2. It was contended that the aforesaid order was upheld by the Hon'ble High Court of Bombay and ultimately the matter went up to the Hon'ble Supreme Court and the Hon'ble Apex Court dismissed the SLP on merits.
3. The applicants moved a representation on 14.12.2015 and also earlier to it on 17.8.2015. Both the representations were sent by Registered Post.
4. It has been contended that no reply has been given nor any representation has been decided.
5. The matter has to be taken up by the authorities. They have not taken any decision so far over the entire matter.
6. Hence we are of the opinion that the matter may be disposed of at the admission stage itself without issuing any notice to the respondents.

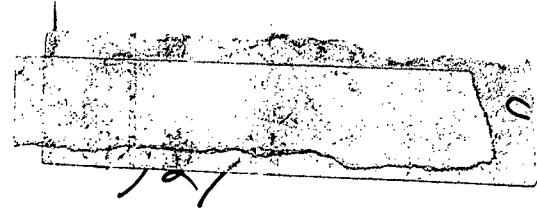
(Signature)

7. Hence, the petition is allowed at the admission stage with a direction to the respondents to decide the representation of the applicants mentioned hereinabove within a period of six months from the date of communication of the order along with copy of the representation by a speaking and reasoned order under intimation to the respondents.

8. Hence, this O.A. is finally disposed of without commenting on the merits of the case. There shall be no order as to costs.



(Jaya Das Gupta)  
MEMBER(A)



(Vishnu Chandra Gupta)  
MEMBER(J)

SP